

ITEM NO.16

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).139/2024

AGNOSTOS THEOS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 04-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Prakash Sharma, Adv.
Mr. Anuj Saxena, Adv.
Mr. Vijay Pal, Adv.
Mr. Kamal Pundir, Adv.
Mr. Abhishek Kumar, Adv.
Mr. Anubhav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner, at the outset, seeks to withdraw this petition with liberty to have recourse to the appropriate remedy.
2. Permission, as prayed for, is granted.
3. The Writ Petition is, accordingly, dismissed as withdrawn with liberty as aforementioned.

(SATISH KUMAR YADAV)
Deputy REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)